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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1267/(MAH)/2017
M.A. No. 558/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Punjab National Bank
V/s.
Linkson International Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|-------------------|-------------|---|
| 01 | CS Manish Baldava | R. P. |  |

ORDER

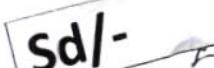
MA 558/2017 IN CP No. 1267/ I&BP/NCLT/MB/MAH/2017

The Applicant /Resolution Professional submits that, on 18.12.2017, he received an email from a Director namely Mr. Yashwant Sangla of the Corporate Debtor stating that they need 30 days' time to provide the books of accounts and other information of the company to the Resolution Professional on the ground that one of the Directors namely Mrs. Manju Sangla suffering from Cancer whereby they need 30 days to provide the books of accounts and other documents.

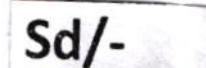
On looking at the email placed by the Resolution Professional, it appears to be too unrealistic to believe that an one Director being sick, other Directors would not be in a position to comply with the orders of the Bench. We believe that it is dilatory tactics, the Directors of the company playing up to frustrate the effect of the order passed by this Bench.

However, this Bench by looking at the mail sent by Mr. Yashwant Sangla, he being one of the Directors of this company, he is hereby directed to personally present before this Bench on the next date of hearing, failing which, this Bench will direct the Resolution Professional to collect records and other documents of the company with the assistance of Police.

List this matter for reporting on 1.1.2018.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)